

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.3680/Del/2018  
Assessment Year : 2015-16**

**M/s Vasundhara Chauhan,  
C-5/43, Safdarjung  
Development Area, New  
Delhi-110016**

**PAN : AALPC4353R**

(Appellant)

**Vs. JCIT, Special Range-11,  
New Delhi**

(Respondent)

Appellant by : Appellant in person

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **22.12.2020**

Date of pronouncement : **22.12.2020**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 26.03.2018.

2. The learned counsel for the assessee (in person), vide its letter dated 17.12.2020, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 22<sup>nd</sup> December, 2020.

*Sd/-*  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order  
Assistant Registrar